

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 262 of 2025 (SZ)

IN THE MATTER OF:

Kondlapudi Srikanth Reddy.

...Applicant(s)

Versus

The Collector & District Magistrate,  
Andhra Pradesh & Ors.

...Respondent(s)

**REPORT FILED BY 12<sup>TH</sup> RESPONDENT  
ANDHRA PRADESH POLLUTION CONTROL BOARD**

14.04.2026



K. RAVINDRANATH, ADVOCATE

Enrolment No.889 of 1983

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

No.35, Flat No. A-2 'Aurora' Apartments,

Kandhan Street, Shenoy Nagar, Chennai-600 030

Mobile No.9840057777

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**ORIGINAL APPLICATION NO. 262 OF 2025**

**REPORT OF THE A.P. POLLUTION CONTROL BOARD IN THE MATTER OF**  
**O.A. NO. 262 OF 2025 (SZ) SUBMITTED TO HON'BLE NATIONAL GREEN**  
**TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE TO HON'BLE**  
**NGT ORDERS DATED 09<sup>TH</sup> JANUARY,2026, 06<sup>TH</sup> FEBRUARY,2026 & 02<sup>ND</sup>**  
**APRIL, 2026.**

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Date. 14.04.2026

Place: SPSR Nellore.

*Nawuduselore*  
*14/04/2026*  
**ENVIRONMENTAL ENGINEER (FAC)**  
A.P. Pollution Control Board,  
Regional office, Nellore.  
**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
**Regional Office**  
**NELLORE.**

**Report of the A.P. Pollution Control Board in compliance with the orders in O.A. No. 262 of 2025 (SZ) filed by Sri Kondlapudi Srikanth Reddy & 7 Others of Gunupadu, Gunupadu Post, Tirupati District against De-Siltation Activity at Upstream of Swarnamukhi Barrage Near Gudali Village, Kota Mandal, SPSR Nellore District (Erstwhile Tirupati District).**

**Preamble:**

Sri Kondlapudi Srikanth Reddy, S/o. Venugopal Reddy, resident of Gunupadu, Gunupadu Post, Tirupati district and 7 others submitted an application, before the Hon'ble NGT, Southern Bench, Chennai on 02.12.2025 against De-Siltation Activity over an area of 2.30 Ha at upstream of Swarnamukhi Barrage near Gudali Village, Kota Mandal, SPSR Nellore District (Erstwhile Tirupati district). The Hon'ble NGT considered the application on 19.12.2025 and registered as Original Application No. 262 Of 2025 (SZ). The Environmental Engineer, A.P. Pollution Control Board is the 12<sup>th</sup> respondent.

**Orders of the Hon'ble NGT (SZ) dated: 09.01.2026, 06.02.2026 & 02.04.2026 in O.A.No.262 of 2025 :**

I. The Hon'ble National Green Tribunal, Southern Bench heard the matter on 09.01.2026 and issued the following directions:

1. *The learned counsel appearing for the applicant seeks time to produce the copy of the mining lease and the Environmental Clearance.*
2. *Let the matter be listed on 06.02.2026 under the caption "For Admission".*

II. The Hon'ble National Green Tribunal, Southern Bench heard the matter on 06.02.2026 and issued the following directions:

1. *The additional typeset dated 05.02.2026 filed by the appellant is taken on record.*
2. *Let notice be issued to the respondents through the Tribunal as well as privately.*

*Nawradu Selo*  
14/04/2026  
ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office  
NELLORE.

3. *The learned counsel Ms. Kavitha Renjini representing Mr. K. Ravindranath accepts notice on behalf of Respondents No.1 to 12.*

4. *Post the matter on 02.04.2026. In the meanwhile, the respondents are directed to file their respective replies/reports.*

III. The Hon'ble National Green Tribunal, Southern Bench heard the matter on 02.04.2026 and issued the following directions:

1. *The learned counsel appearing for the applicant is alleging that the mining period granted already is over. Despite the same, mining activities happening and to evidence the same, he had produced the photographs.*

2. *The learned counsel appearing for the State of Andhra Pradesh would submit that though the report is ready and is yet to be signed and seeks a short accommodation. However, he is instructed that in the event there is no license or the mining period is over or there is any illegal mining happening, it would be appropriate to instruct the authorities not to proceed further.*

3. *Post the matter on 15.04.2026.*

Copies of the Hon'ble NGT (SZ) orders dated. 09.01.2026, 06.02.2026 & 02.04.2026 are enclosed as **Annexures I, II & III.**

**Remarks of the Andhra Pradesh Pollution Control Board:**

It is submitted that, the Water Resources Department is carrying out de-siltation activity in an area of 2.30 Ha located at Upstream of Swarnamukhi Barrage Near Gudali Village, Kota Mandal, SPSR Nellore District (Erstwhile Tirupati District), Andhra Pradesh. The Geo Co-Ordinates of the said de-siltation activity is submitted below:

S.No.	Latitude	Longitude
1	14°0'27.6876"N	80°0'29.4372"E
2	14°0'34.1568"N	80°0'35.1432"E
3	14°0'31.6368"N	80°0'37.2132"E
4	14°0'26.0784"N	80°0'32.0832"E

*Nawaraj Sela*  
14/04/2026  
ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office  
NELLORE.

The officials of the Irrigation Department, Mines and Geology, Rural Water Supply and Revenue Department conducted a joint inspection on 03.09.2024 & 04.09.2024 and recommended the excavation of 35,700 Cubic meters of Silted-up sand to be de-silted within a specified Geo Co-Ordinates in the Upstream side of the Swarnamukhi Barrage in Gudali Village, Kota Mandal of SPSR Nellore District (Erstwhile Tirupati District). The Executive Engineer, Water Resources Department (WRD), Nellore South Division, Gudur submitted the survey report to the Divisional Mines and Geology Officer, Gudur. A copy of the Joint inspection report is enclosed as **Annexure-IV**.

**Applicability of Environmental Clearance for De-siltation of rivers/ reservoirs/ barrages / canals:**

The MoEF&CC, Government of India, issued Notification S.O. 1224(E) dated 28.03.2020, introducing further amendments to the EIA Notification, 2006, wherein Appendix-IX was substituted as “Exemption of certain cases from the requirement of Environmental Clearance.” In this, Sl. No. 7 included “Dredging and desilting of dams, reservoirs, weirs, barrages, rivers, and canals for the purpose of their maintenance, upkeep, and disaster management.”

Subsequently, the MoEF&CC, Government of India, issued Notification S.O. 3840(E) dated 30.08.2023, introducing further amendments to the EIA Notification, 2006. In Appendix-IX, for serial numbers 6 and 7 and all entries relating thereto, Sl. No. 7 was substituted as follows:

*7. Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management shall be subject to the compliance of environmental safeguards issued in this regard from time to time.”*

Copies of the MoEF&CC, GoI Notifications dated. 28.03.2020 & 30.08.2023 are enclosed as **Annexures V & VI**.

**Approvals issued by the Andhra Pradesh Pollution Control Board**

- The Executive Engineer, Water Resources Department, Nellore South Division, Gudur applied for Consent to Establish (CTE) on 16.09.2024 for de-siltation activity at upstream of Swarnamukhi Barrage near Gudali Village, Kota Mandal, SPSR Nellore District (Erstwhile Tirupati District) for de-siltation activity proposed to excavate 35,700 cubic meters over an extent of 2.30 Ha. The A.P. Pollution Control

Nawreddula Seto 14/04/2026  
**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
 Regional Office  
 NELLORE.





Board, Zonal office, Tirupati vide order dated. 30.09.2024 issued CTE to de-siltation activity proposed by the Water Resources Department. Copy of the CTE order dt.30.09.2024 is enclosed as **Annexure- VII.**

- The Executive Engineer, Water Resources Department, Nellore South Division, Gudur applied for Consent To Operate (CTO) on 06.10.2024 for de-siltation activity at upstream of Swarnamukhi Barrage near Gudali Village, Kota Mandal, SPSR Nellore District (Erstwhile Tirupati District) for de-siltation activity proposed to excavate 35,700 cubic meters over an extent of 2.30 Ha. The A.P. Pollution Control Board, Zonal office, Tirupati vide order dated. 07.10.2024 issued CTO order to de-siltation activity for a period upto 31.08.2025.
- Subsequently, the Executive Engineer, Water Resources Department, Nellore South Division, Gudur applied for Renewal of Consent To Operate (CTO) on 18.10.2025 for de-siltation activity at upstream of Swarnamukhi Barrage near Gudali Village, Kota Mandal, SPSR Nellore District (Erstwhile Tirupati District) for de-siltation activity proposed to excavate 35,700 cubic meters over an extent of 2.30 Ha. The A.P. Pollution Control Board, Zonal office, Tirupati vide order dated. 01.11.2025 issued renewal of CTO order to de-siltation activity for a period upto 31.08.2026. duly stipulating the following special conditions so as to prevent pollution problems on the surroundings. Copy of the Renewal of CTO order dt.01.11.2025 is enclosed as **Annexure-VIII.**

- 1 The Water Resources Department mentioned in the EMP that they will carryout to stock in an area of 2.0 acres at Sy.No.409, at upstream of Swarnamukhi Barrage Near Gudali (V), Kota (M), Tirupati District on the river bund due to de-silting activity of Swarnamukhi River and the estimated quantity is to be 35,700 Cum.*
- 2 The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for sediment Management issued by the Ministry of Jal Shakthi.*
- 3 The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand / sediment from water bodies.*
- 4 The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F.No.3-70/2020-IA [141127] dt:21.08.2023; 12.07.2023 and 08.08.2022.*
- 5 The Water Resource Department shall scrupulously follow the EMP, submitted to the APPCB.*

*Nawrudu Selote*  
14/04/2026  
ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office  
NELLORE.

Further, it is submitted that the officials of the Andhra Pradesh Pollution Control Board (Board) inspected the site on 11.04.2026. During the inspection, no mining activity was observed, however, desilting activity had been carried out at the upstream of the Swarnamukhi Barrage, and the excavated area was filled with seepage water and the excavated sand was stocked on either side of the haul roads. The Photographs of the de-siltation activity are submitted below:

	
<p><b>Water logged trench with Sand stock</b></p>	<p><b>Sand Stocks at De-siltation area</b></p>
	
<p><b>Sand stocks near approach roads to de-siltation area.</b></p>	<p><b>Approach roads to de-siltation area.</b></p>

Further, the Andhra Pradesh Pollution Control Board, Regional office, Nellore addressed letters to the Mines & Geology department, Gudur & Water Resources Department, Nellore South division, Gudur to ascertain the quantity of sand de-silted and to take further course of action. Copies of the letters addressed to the concerned departments are enclosed as **Annexures- IX & X**.

*Nawudhasekore*  
14/04/2026  
**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
**Regional Office**  
**NELLORE.**

This report is submitted to the Hon'ble National Green Tribunal in due compliance of the directions issued by the Hon'ble Tribunal. The APPCB will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Submitted.

Date: 14.04.2026

*Nawuduselo*  
*14/04/2026*

**ENVIRONMENTAL ENGINEER (FAC)  
A.P. Pollution Control Board,  
Regional office, Tirupati.**

**ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office  
NELLORE.**

**Item No.01:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.262 of 2025(SZ)**

**IN THE MATTER OF:**

Kondlapudi Srikanth Reddy.

...Applicant(s)

*Versus*

The Collector & District Magistrate,  
Andhra Pradesh.

...Respondent(s)

**Date of hearing: 09.01.2026.**



**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): M/s. R. Rajarajan, K. Prabhakaran,  
P. Viswa Theja Reddy, K. Manikandan.

For Respondent(s): None.

**ORDER**

1. The learned counsel appearing for the applicant seeks time to produce the copy of the mining lease and the Environmental Clearance.

2. Let the matter be listed on **06.02.2026** under the caption "**For Admission**".

Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Dr. Prashant Gargava, EM**

O.A. No.262/2025(SZ)  
09<sup>th</sup> January, 2026. AD.



**Item No.03:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.262 of 2025(SZ)**

**IN THE MATTER OF:**

Kondlapudi Srikanth Reddy and Ors.

...Applicant(s)

*Versus*

The Collector & District Magistrate,  
Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 06.02.2026.**



**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): M/s. R. Rajarajan, K. Prabhakaran,  
P. Viswa Theja Reddy, K. Manikandan.

For Respondent(s): Ms. Kavitha Renjini represented  
Mr. K. Ravindranath for R1 to R12.

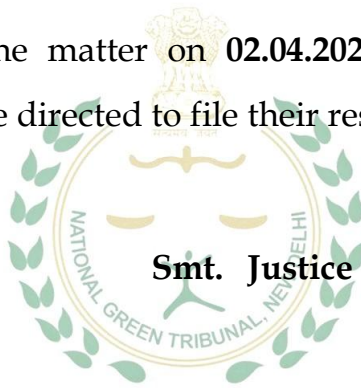
**ORDER**

1. The additional typeset dated 05.02.2026 filed by the appellant is taken on record.

2. Let notice be issued to the respondents through the Tribunal as well as privately.

3. The learned counsel Ms. Kavitha Renjini representing Mr. K. Ravindranath accepts notice on behalf of Respondents No.1 to 12.

4. Post the matter on **02.04.2026**. In the meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Dr. Prashant Gargava, EM**

O.A. No.262/2025(SZ)  
06<sup>th</sup> February, 2026. AD.

**Item No.05:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No. 262 of 2025 (SZ)**

IN THE MATTER OF:

Kondlapudi Srikanth Reddy.

...Applicant(s)

*Versus*

The Collector & District Magistrate,  
Andhra Pradesh & Ors.

...Respondent(s)

Date of hearing: 02.04.2026.

CORAM:



**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): M/s. R. Rajarajan, K. Prabhakaran,  
P. Viswa Theja Reddy, K. Manikandan.

For Respondent(s): Mr. K. Ravindranath for R1 to R12.

**ORDER**

1. The learned counsel appearing for the applicant is alleging that the mining period granted already is over. Despite the same, mining activities happening and to evidence the same, he had produced the photographs.

2. The learned counsel appearing for the State of Andhra Pradesh would submit that though the report is ready and is yet to be signed and seeks a short accommodation. However, he is instructed that in the event there is no license or the mining period is over or there is any illegal mining happening, it would be appropriate to instruct the authorities not to proceed further.

3. Post the matter on **15.04.2026**.



Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Dr. Prashant Gargava, EM**

O.A. No. 262/2025 (SZ)  
2<sup>nd</sup> April, 2026. AD.

**GOVERNMENT OF ANDHRA PRADESH  
WATER RESOURCES DEPARTMENT**



From  
Sri P.S. Rathna Reddy, M.E.,  
Executive Engineer,  
Nellore South Division,  
Gudur.

To  
The Divisional Mines &  
Geology Officer,  
Gudur.

Letter.No.EE/NS. DIVN/GDR/ATO/

561 M

Dated: 04 .09.2024.

Sir,

Sub:- Mines & Minerals - Proposal for Desiltation of sand at U/s of  
Swarnamukhi Barrage near Gudali village of Kota Mandal -Report  
Submitted- Regarding.

- Ref:- 1. The Divisional Mines & Geology Officer, Gudur Letter File No.  
2529/Sand/2019, Dated. 31.08.2024.  
2. Deputy Executive Engineer, Vakadu Lr No. 87 E, Dt. 4.9.2024

@@@@@

It is to submit that vide reference cited the Deputy Executive Engineer, Irrigation  
Sub Division, Vakadu has informed that Assistant Engineer, Irrigation Section No:1,  
Vakadu along with Divisional Mines & Geology officer Gudur and their staff, jointly  
inspected the proposed Desiltation points at the Upstream of Swarnamukhi Barrage  
near Gudali village of Kota Mandal.

The Swarnamukhi Barrage - cum- bridge was constructed in the year 2008 across  
Swarnamukhi river near Vakadu (V) & (M) of Tirupati District. The Barrage was  
intended to supply water for an ayacut of 9022 acres by diverting flood water into near  
by 10 No. of Irrigation tanks. The sand deposits are accumulated and silted up the river  
bed causing hindrance, as the silted sand is removed there will be free flow of water  
and also water will reach quickly to Swarnamukhi Barrage which is located at 6.50 Km  
from the proposed desiltation point. Accordingly, the preliminary survey was  
conducted and it is ascertained that the following desiltation points at U/s of  
Swarnamukhi Barrage near Gudali village of Kota Mandal are feasible.

TA  
Pl. Verity  
18  
6/9/24

Sl .No	Village	Geo coordinates		Quantity			Remarks
		Lattitude	Longitude	Area	Depth	Qty in Cum	
1	Gudali	14° 01' 27.6876 <sup>11</sup> N	80° 01' 29.4372 <sup>11</sup> E	Average length 247.00 M, width 96.50 mts Area 2.30 Hac (5.85 Acs.)	1.50 Mts	35700	1) 10H distance of 50 mts <sup>from</sup> river banks is maintained 2) Distance of 500mts maintaining from structures of i) Causeway ii) Reach is within FTL of Swarnamukhi Barrage
		14° 01' 34.1568 <sup>11</sup> N	80° 01' 35.1432 <sup>11</sup> E				
		14° 01' 31.6368 <sup>11</sup> N	80° 01' 37.2132 <sup>11</sup> E				
		14° 01' 26.0784 <sup>11</sup> N	80° 01' 32.0832 <sup>11</sup> E				


This is submitted for favour of information and taking further necessary action.

**Encl:-** Sketch Showing Coordinate points at the proposed desiltation site .

Yours faithfully,

  
Executive Engineer

Nellore South Division, Gudur.

  
4/9/24

### THE JOINT INSPECTION REPORT

In connection with a direction of the Executive Engineer, WRD, Nelore South Division Gudur, a Joint inspection was conducted on 03.09.2024 & 04.09.2024 respectively. In the joint inspection, Divisional Mines and Geology Officer, Gudur, the Assistant Engineer of Irrigation Sec-1 Vakadu, along with the Assistant Engineer of RWS Kota Mandal, the Technical Assistant O/o. Divisional Mines and Geology, Gudur, and the Surveyor O/o. Divisional Mines and Geology, Gudur and Mandal Surveyor of Kota Mandal and Village Surveyor of Gudali and VRO of Gudali village of Kota Mandal were participated.

During the joint inspection, the Irrigation officials showed the location of Silted Material to be De-silted at the Upstream direction of Swarnamukhi Barrage near Gudali Village of Kota Mandal and informed that Swarnamukhi barrage - Cum-bridge was constructed in the year 2008 across Swarnamukhi river Vakadu (V) & (M) of Tirupati District. The Barrage was intended to supply water for an ayacut of 9022 acres by diverting flood water into nearby 10 No. of Irrigation tanks. The sand deposits are accumulated and silted up the riverbed cause hindrance, as the silted sand is removed there will be free flow of water and water will reach quickly to Swarnamukhi Barrage which is located at 6.50 Km from the proposed de-siltation point. Accordingly, the preliminary survey was conducted, and it is ascertained that the following de-siltation points at U/s of Swarnamukhi Barrage near Gudali village of Kota Mandal are feasible.

Subsequently, a preliminary survey was conducted in the proposed area to be de-silted the Assistant Engineer of Irrigation Sec-I Vakadu has shown the area to be de-silted and the proposed area was in the Swarnamukhi River at Gudali Village in Kota Mandal, by leaving 50 meters from riverbank and maintaining distance of 500 meters from structure of causeway and reach is within FTL of Swarnamuki Barrage. Later, the Surveyor of O/o the Divisional Mines & Geology, Gudur and Mandal Surveyor, Kota Mandal jointly demarcated the proposed silted-up area in the Swarnamukhi River and recorded the Geo Co-Ordinates of the four corners of the proposed to be de-silted area. The Technical staff of O/o the Divisional Mines & Geology, Gudur, have observed that the silted-up material is Sand. After verification of the demarcated area in the river Swarnamukhi at upstream side of Swarnamukhi Barrage near Gudali Village of Kota Mandal, the Assistant Engineer of RWS Pellakuru Mandal stated that there was no objection from their department.

#### Photos



The details of the identified area to be De-silted sand are herewith shown below.


Name of the River.	Swarnamukhi
Name of the District.	Tirupati
Name of the Mandal.	Kota
Name of the village.	Gudali
Name of the civil construction.	Swarnamukhi Barrage
Proposed De-silted area distance from Swarnamukhi Barrage.	About 6.50 KM Upstream of Swarnamukhi Barrage

The Distance from the South bank to the proposed de-silted demarcated area.	50.00 Meters	
The Distance from the north bank to the proposed de-silted demarcated area.	50.00 Meters	
Specified Geo Coordinates of the proposed de-silted area given by EE Irrigation Nellore South Division Gudur.	14° 0' 27.6876" N	80° 0' 29.4372" E
	14° 0' 34.1568" N	80° 0' 35.1432" E
	14° 0' 31.6368" N	80° 0' 37.2132" E
	14° 0' 26.0784" N	80° 0' 32.0832" E
The area among the Geo Coordinates given by EE Irrigation Nellore South Division Gudur.	23835.5 Square meters /5.9 Acres.	
The recommended depth is in meters given by EE Irrigation Nellore South Division Gudur.	1.5 meters.	
Quantity of silted sand to be de-silted.	35,700 Cubic Meters. /53,550 M. T	

Eventually, the Joint Inspection team recommended the excavation of 35,700 Cubic meters / 53,550 M.T of Silted-up sand to be de-silted within the above- shown specified Geo Co-Ordinates in the Upstream side of Swarnamukhi Barrage in Gudali Village, Kota Mandal of Tirupati District.

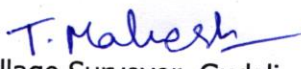
  
Executive Engineer,  
Nellore-South Division, Gudur.

  
Divisional Mines & Geology  
Officer, Gudur.

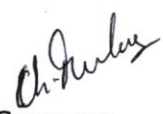
  
Assistant Executive Engineer,  
Irrigation Sect-I, Vakadu.


  
Assistant Executive Engineer,  
RWS, Kota Mandal.

  
Technical Assistant  
O/o Divisional Mines &  
Geology Office, Gudur.

  
Village Surveyor, Gudali  
kota Mnadal

  
Mandal Surveyor,  
Kota Mandal.

  
Surveyor  
O/o Divisional Mines &  
Geology Office, Gudur.

  
VRO, Gudali  
Kota Mandal

DISTRICT : TIRUPATI

GOOGLE EARTH - MAP

VILLAGE NO: 35

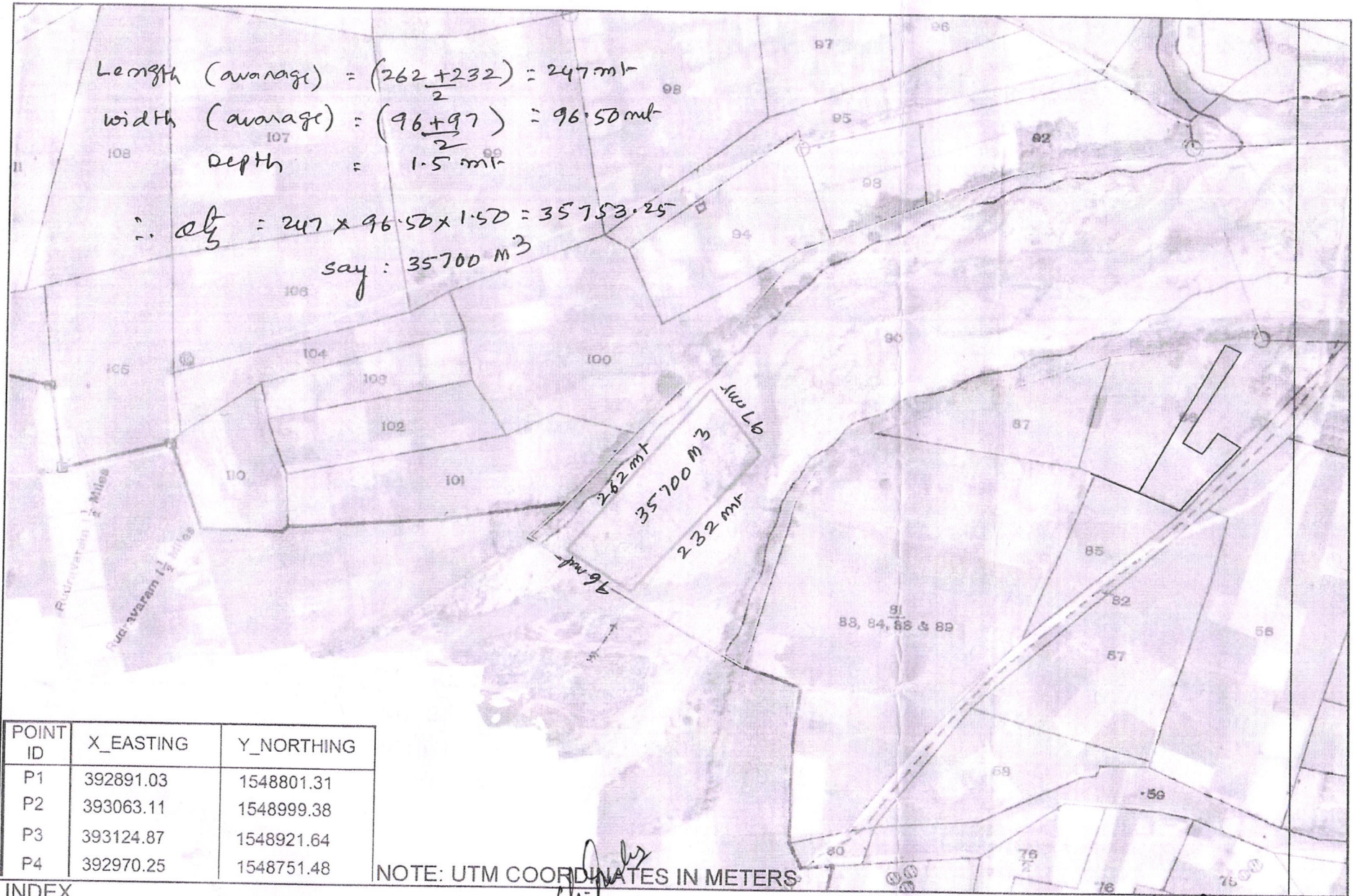
MANDAL : KOTA

VILLAGE NAME: GUDALI

$Length \text{ (average)} = \frac{(262+232)}{2} = 247 \text{ mt}$   
 $width \text{ (average)} = \frac{(96+97)}{2} = 96.50 \text{ mt}$   
 $Depth = 1.5 \text{ mt}$

$\therefore \text{Vol} = 247 \times 96.50 \times 1.50 = 35753.25$   
 say : 35700 M<sup>3</sup>

B  
69724



POINT ID	X_EASTING	Y_NORTHING
P1	392891.03	1548801.31
P2	393063.11	1548999.38
P3	393124.87	1548921.64
P4	392970.25	1548751.48

NOTE: UTM COORDINATES IN METERS

INDEX

SURVEY NUMBER BOUNDARY

LAND PROPOSED FOR DE-SILTED SAND IN SWARNAMUKHI RIVER

Surveyor

Office of the Divisional Mines & Geology, Gudur, Tirupati Dist

Assistant Engineer

IRRIGATION SECTION No. 1

VAKAOLI

MANDAL SURVEYOR  
KOTA MANDAL



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-28032020-218948  
CG-DL-E-28032020-218948

असाधारण  
EXTRAORDINARY  
भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)  
प्राधिकार से प्रकाशित  
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नई दिल्ली, शनिवार, मार्च 28, 2020/चैत्र 8, 1942

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NEW DELHI, SATURDAY, MARCH 28, 2020/CHAITRA 8, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 28 मार्च, 2020

**का.आ. 1224(अ).**—खनिज विधि (संशोधन) अधिनियम 2020 (2020 का 2), खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) (जिसे इसमें इसके पश्चात् एमएमडीआर अधिनियम कहा गया है) द्वारा 10 जनवरी, 2020 से प्रभावी संशोधन किया गया है और अन्य बातों के साथ कानूनी निर्वाधन के अंतरण के लिए उपबंधों से संबंधित नई धारा 8ख का अंतःस्थापन किया गया है;

और, एमएमडीआर अधिनियम की धारा 8ख की उप-धारा (2) यह उपबंध करता है कि इस अधिनियम में या तत्समय प्रवृत्त किसी अन्य विधि में अंतर्विष्ट किसी बात के होते हुए भी, धारा 8क की उप-धारा (5) और उप-धारा (6) के उपबंधों के अधीन अवसान होने वाले खनन पट्टे का सफल बोली लगाने वाला और उस अधिनियम के अधीन या तद्विन बनाए गए नियमों के अधीन उपबंधित प्रक्रिया के अनुसार नीलामी के माध्यम से अर्जित सभी विधिमान्य अधिकार, अनुमोदन, निकासी, अनुज्ञप्ति और इसी प्रकार दो वर्ष की अवधि के लिए पूर्ववर्ती पट्टेदार पर निहित होना समझा जाएगा;

और, एमएमडीआर अधिनियम की धारा 8ख की उप-धारा (3) यह उपबंध करता है कि तत्समय प्रवृत्त अन्य विधि में अंतर्विष्ट किसी बात के होते हुए भी, यह उस भूमि पर जिसमें नया पट्टा के प्रारंभ से दो वर्ष की अवधि के लिए पूर्ववर्ती पट्टेदार द्वारा खनन संक्रियाएं कार्यान्वित किए जा रहे थे, निरंतर खनन संक्रियाओं को नए पट्टेदार के लिए विधिपूर्ण किया जाएगा;

और, एमएमडीआर अधिनियम को पूर्वोक्त संशोधन के प्रयोजन के लिए केंद्रीय सरकार, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना, 2006 कहा गया है) के सुसंगत उपबंधों को सम्मिलित करने के लिए आवश्यक समझती है।

और, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में सड़कों के लिए साधारण पृथ्वी का उपयोग करने के लिए पूर्व पर्यावरणीय अनापत्ति की अपेक्षा के अधित्याग के लिए अभ्यावेदनों की प्राप्ति पर; और पारंपरिक समुदाय द्वारा अंतर ज्वारीय क्षेत्र के भीतर चूने के गोले (मृत भू-पटल), पवित्र स्थानों, आदि के मैनुअल निकासी;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में, उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति के पश्चात् और अधिसूचना सं. का. आ. 4307 (अ), तारीख 29 नवंबर, 2019 को अधिकांत करते हुए, ईआईए अधिसूचना, 2006 में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में, -

(i) पैरा 11 में, उप-पैरा (2) के पश्चात् निम्नलिखित उप-पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

“(3) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 8क की उप-धारा (5) और उप-धारा (6) के उपबंधों के अधीन अवसान होने वाले खनन पट्टे का सफल बोली लगाने वाला और उस अधिनियम के अधीन और तद्विना बनाए गए नियमों के अधीन उपबंधित प्रक्रिया के अनुसार नीलामी के माध्यम से चयनित नया पट्टा के प्रारंभ की तारीख से दो वर्ष की अवधि के लिए पूर्ववर्ती पट्टेदार पर निहित पूर्व पर्यावरणीय अनापत्ति विधिमान्य अर्जित किया गया समझा जाएगा और यह नया पट्टा प्रारंभ की तारीख से दो वर्ष की अवधि के लिए या उसमें उल्लिखित निबंधनों शर्तों के अनुसार नया पर्यावरणीय अनापत्ति, नया निकासी अभिप्राप्त होने तक, इसमें से जो भी पूर्वतर हो, उक्त पट्टा क्षेत्र पर पूर्ववर्ती पट्टेदार का स्वीकृत पर्यावरणीय अनापत्ति के निबंधनों और शर्तों के अनुसार निरंतर खनन संक्रिया नया पट्टेदार के लिए विधिपूर्ण होंगी;

परन्तु, सफल बोली लगाने वाला नया पट्टा मंजूर करने की तारीख से दो वर्ष की अवधि के भीतर विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन करेगा और अभिप्राप्त करेगा।”;

(ii) अनुसूची के मद 1 (क) के सामने, स्तंभ (5) के खंड (2) के टिप्पण के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् :-

“(3) उक्त पट्टा के अवसान के पश्चात् पूर्ववर्ती पट्टेदार द्वारा खनन और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के उपबंधों के अधीन खनन पट्टे के अवसान होने तक भीतर पड़ी पहले से ही खनिज वाह्य सामग्री का निष्क्रमण या निष्कासन और परिवहन उस अधिनियम के अधीन और तद्विना बनाए गए नियमों के अधीन उपबंधित प्रक्रिया के अनुसार नीलामी के माध्यम से चयनित सफल बोली लगाने की इस प्रकार अनुज्ञात खनन हैसियत के भाग के रूप में नहीं होगा।”

(iii) परिशिष्ट – IX के लिए, निम्नलिखित परिशिष्ट प्रतिस्थापित किया जाएगा, अर्थात् :-

#### “परिशिष्ट – 9

कतिपय मामलों के पर्यावरणीय अनापत्ति की अपेक्षा से छूट

निम्नलिखित मामलों को पूर्व पर्यावरणीय अनापत्ति की अपेक्षा नहीं होगी, अर्थात् :-

1. मैनुअल खनन द्वारा साधारण मिट्टी या बालू की कुम्हारों द्वारा मिट्टी के घड़े, लैम्प, खिलौने, आदि बनाने के लिए उनकी प्रथाओं के अनुसार निकासी।
2. मैनुअल खनन द्वारा मिट्टी की टाइलें बनाने द्वारा जो मिट्टी की टाइलें बनाते हैं, के लिए साधारण मिट्टी या बालू की निकासी।
3. किसानों द्वारा बाढ़ के पश्चात् कृषि भूमि से बालू के जमाव को हटाना।

4. ग्राम पंचायत में अवस्थित स्रोतों से बालू और साधारण मिट्टी को वैयक्तिक उपयोग या ग्राम में समुदाय कार्य के लिए प्रथा के अनुसार खनन।
5. सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमों, अन्य सरकारी स्कीमों, प्रायोजित तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों या बांधों का संनिर्माण।
6. सड़क, पाइपलाइन, आदि जैसे रेखीय परियोजनाओं के लिए साधारण मिट्टी की निकासी, निष्कासन या प्रयोग करना।
7. बांधों, तालाबों, मेड़ों, बैराजों, नदी और नहरों की उनके अनुरक्षित तथा आपदा प्रबंधन के प्रयोजन के लिए तलमार्जन और गाद निकालना।
8. गुजरात में गुजरात सरकार की तारीख 14 फरवरी, 1990 की अधिसूचना सं. जीयू / 90 (16)/ एमसीआर-2189 (68) / 5 – सीएचएच द्वारा बंजारा और ओड द्वारा बालू के पारंपरिक उपजीविका कार्य।
9. पारंपरिक समुदाय द्वारा अंतर ज्वारीय क्षेत्र के भीतर चूने के गोलों (मृत भू-पटल), पवित्र स्थानों, आदि के मैनुअल निकासी।
10. सिंचाई या पेयजल के लिए कुओं की खुदाई।
11. यथास्थिति, ऐसे भवनों की नींव के लिए खुदाई जिनके लिए पूर्व पर्यावरणीय अनापत्ति अपेक्षित नहीं है।
12. जिला कलेक्टर या जिला मजिस्ट्रेट या किसी अन्य सक्षम प्राधिकारी के आदेश पर किसी नहर, नाला, ड्रेन, जल निकाय, आदि में होने वाली दरार को भरने के लिए साधारण मिट्टी या बालू का उत्खनन ताकि किसी आपदा या बाढ़ जैसी स्थिति से निपटा जा सके।
13. ऐसे क्रियाकलाप, जिन्हें राज्य सरकार द्वारा विधान या नियमों के अधीन गैर खननकारी क्रियाकलाप के रूप में घोषित किया गया है।”

[फा. सं. जेड-11013 / 47 / 2018-आई. ए. II (एम)]

गीता मेनन, संयुक्त सचिव

**टिप्पण :** मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में सं. का. आ. 1533 (अ), तारीख 14 सितंबर 2006 द्वारा प्रकाशित की गई थी और निम्नलिखित सं. द्वारा पश्चात्कर्ती संशोधन किया गया :-

1. का. आ. 1949 (अ), तारीख 13 नवंबर, 2006;
2. का. आ. 1737 (अ), तारीख 11 अक्टूबर, 2007;
3. का. आ. 3067 (अ), तारीख 1 दिसंबर, 2009;
4. का. आ. 695 (अ), तारीख 4 अप्रैल, 2011;
5. का. आ. 156 (अ), तारीख 25 जनवरी, 2012;
6. का. आ. 2896 (अ), तारीख 13 दिसंबर, 2012;
7. का. आ. 674 (अ), तारीख 13 मार्च, 2013;
8. का. आ. 2204 (अ), तारीख 19 जुलाई, 2013;
9. का. आ. 2555 (अ), तारीख 21 अगस्त, 2013;
10. का. आ. 2559 (अ), तारीख 22 अगस्त, 2013;
11. का. आ. 2731 (अ), तारीख 9 सितंबर, 2013;

12. का. आ. 562 (अ), तारीख 26 फरवरी, 2014;
13. का. आ. 637 (अ), तारीख 28 फरवरी, 2014;
14. का. आ. 1599 (अ), तारीख 25 जून, 2014;
15. का. आ. 2601 (अ), तारीख 7 अक्टूबर, 2014;
16. का. आ. 2600 (अ), तारीख 9 अक्टूबर, 2014;
17. का. आ. 3252 (अ), तारीख 22 दिसंबर, 2014;
18. का. आ. 382 (अ), तारीख 3 फरवरी, 2015;
19. का. आ. 811 (अ), तारीख 23 मार्च, 2015;
20. का. आ. 996 (अ), तारीख 10 अप्रैल, 2015;
21. का. आ. 1142 (अ), तारीख 17 अप्रैल, 2015;
22. का. आ. 1141 (अ), तारीख 29 अप्रैल, 2015;
23. का. आ. 1834 (अ), तारीख 6 जुलाई, 2015;
24. का. आ. 2571 (अ), तारीख 31 अगस्त, 2015;
25. का. आ. 2572 (अ), तारीख 14 सितंबर, 2015;
26. का. आ. 141 (अ), तारीख 15 जनवरी, 2016;
27. का. आ. 648 (अ), तारीख 3 मार्च, 2016;
28. का. आ. 2269 (अ), तारीख 1 जुलाई, 2016;
29. का. आ. 2944 (अ), तारीख 14 सितंबर, 2016;
30. का. आ. 3518 (अ), तारीख 23 नवंबर, 2016;
31. का. आ. 3999 (अ), तारीख 9 दिसंबर, 2016;
32. का. आ. 4241 (अ), तारीख 30 दिसंबर, 2016;
33. का. आ. 3611 (अ), तारीख 25 जुलाई, 2018;
34. का. आ. 3977 (अ), तारीख 14 अगस्त, 2018;
35. का. आ. 5733 (अ), तारीख 14 नवंबर, 2018;
36. का. आ. 5736 (अ), तारीख 15 नवंबर, 2018;
37. का. आ. 5845 (अ), तारीख 26 नवंबर, 2018;
38. का. आ. 345 (अ), तारीख 17 जनवरी, 2019;
39. का. आ. 1960 (अ), तारीख 13 जून, 2019;
40. का. आ. 236 (अ), तारीख 16 जनवरी, 2020;
41. का. आ. 751 (अ), तारीख 17 फरवरी, 2020; और
42. का. आ. 1223 (अ), तारीख 27 मार्च, 2020।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE****NOTIFICATION**

New Delhi, the 28th March, 2020

**S.O. 1224(E).**—WHEREAS, *vide* the Mineral Laws (Amendment) Act, 2020 (2 of 2020), the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) (hereinafter referred to as MMDR Act) has been amended with effect from the 10<sup>th</sup> day of January, 2020 and, *inter alia*, new section 8B relating to the provisions for transfer of statutory clearances has been inserted;

AND WHEREAS, sub-section (2) of section 8B of the MMDR Act provides that notwithstanding anything contained in this Act or any other law for the time being in force, the successful bidder of mining leases expiring under the provisions of sub-sections (5) and (6) of section 8A and selected through auction as per the procedure provided under this Act and the rules made thereunder, shall be deemed to have acquired all valid rights, approvals, clearances, licences and the like vested with the previous lessee for a period of two years;

AND WHEREAS, sub-section (3) of section 8B of the MMDR Act provides that notwithstanding anything contained in any other law for the time being in force, it shall be lawful for the new lessee to continue mining operations on the land, in which mining operations were being carried out by the previous lessee, for a period of two years from the date of commencement of the new lease;

AND WHEREAS, in pursuance of the aforesaid amendment to the MMDR Act, the Central Government deems it necessary to align the relevant provisions of the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 (hereinafter referred to as the EIA Notification, 2006);

AND WHEREAS, the Ministry of Environment, Forest and Climate Change is in the receipt of representations for waiver of requirement of prior environmental clearance for borrowing of ordinary earth for roads; and manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules, in public interest, and in supersession of the notification number S.O. 4307(E), dated the 29<sup>th</sup> November, 2019, hereby makes the following further amendments in the EIA Notification, 2006, namely:-

In the said notification,-

(i) in paragraph 11, after sub-paragraph (2), the following sub-paragraph shall be inserted, namely:-

“(3) The successful bidder of the mining leases, expiring under the provisions of sub-sections (5) and (6) of section 8A of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and selected through auction as per the procedure provided under that Act and the rules made thereunder, shall be deemed to have acquired valid prior environmental clearance vested with the previous lessee for a period of two years, from the date of commencement of new lease and it shall be lawful for the new lessee to continue mining operations as per the same terms and conditions of environmental clearance granted to the previous lessee on the said lease area for a period of two years from the date of commencement of new lease or till the new lessee obtains a fresh environmental clearance with the terms and conditions mentioned therein, whichever is earlier:

Provided that the successful bidder shall apply and obtain prior environmental clearance from the regulatory authority within a period of two years from the date of grant of new lease.”;

(ii) in the Schedule, against the item 1(a), in the column (5), after clause (2) of the Note, the following clause shall be inserted, namely:-

“(3) The evacuation or removal and transportation of already mined out material lying within the mining leases expiring under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), by the previous lessee, after the expiry of the said lease, shall not form the part of the mining capacity so permitted to the successful bidder, selected through auction as per the procedure provided under that Act and the rules made thereunder.”;

(iii) for Appendix-IX, the following Appendix shall be substituted, namely:-

## “APPENDIX-IX

## EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require Prior Environmental Clearance, namely:-

1. Extraction of ordinary clay or sand by manual mining, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand by manual mining, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works, like, de-silting of village ponds or tanks, construction of village roads, ponds or bunds undertaken in Mahatma Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes and community efforts.
6. Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc.
7. Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management.
8. Traditional occupational work of sand by Vanjara and Oads in Gujarat vide notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
9. Manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community.
10. Digging of wells for irrigation or drinking water purpose.
11. Digging of foundation for buildings, not requiring prior environmental clearance, as the case may be.
12. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nallah, drain, water body, etc., to deal with any disaster or flood like situation upon orders of the District Collector or District Magistrate or any other Competent Authority.
13. Activities declared by the State Government under legislations or rules as non-mining activity.”

[F. No. Z-11013/47/2018-IA.II (M)]

GEETA MENON, Jt. Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and subsequently amended *vide* the following numbers:-

1. S.O. 1949 (E), dated the 13<sup>th</sup> November, 2006;
2. S.O. 1737 (E), dated the 11<sup>th</sup> October, 2007;
3. S.O. 3067 (E), dated the 1<sup>st</sup> December, 2009;
4. S.O. 695 (E), dated the 4<sup>th</sup> April, 2011;
5. S.O. 156 (E), dated the 25<sup>th</sup> January, 2012;
6. S.O. 2896 (E), dated the 13<sup>th</sup> December, 2012;
7. S.O. 674 (E), dated the 13<sup>th</sup> March, 2013;
8. S.O. 2204 (E), dated the 19<sup>th</sup> July, 2013;
9. S.O. 2555 (E), dated the 21<sup>st</sup> August, 2013;
10. S.O. 2559 (E), dated the 22<sup>nd</sup> August, 2013;
11. S.O. 2731 (E), dated the 9<sup>th</sup> September, 2013;
12. S.O. 562 (E), dated the 26<sup>th</sup> February, 2014;
13. S.O. 637 (E), dated the 28<sup>th</sup> February, 2014;

14. S.O. 1599 (E), dated the 25<sup>th</sup> June, 2014;
15. S.O. 2601 (E), dated the 7<sup>th</sup> October, 2014;
16. S.O. 2600 (E), dated the 9<sup>th</sup> October, 2014;
17. S.O. 3252 (E), dated the 22<sup>nd</sup> December, 2014;
18. S.O. 382 (E), dated the 3<sup>rd</sup> February, 2015;
19. S.O. 811 (E), dated the 23<sup>rd</sup> March, 2015;
20. S.O. 996 (E), dated the 10<sup>th</sup> April, 2015;
21. S.O. 1142 (E), dated the 17<sup>th</sup> April, 2015;
22. S.O. 1141 (E), dated the 29<sup>th</sup> April, 2015;
23. S.O. 1834 (E), dated the 6<sup>th</sup> July, 2015;
24. S.O. 2571 (E), dated the 31<sup>st</sup> August, 2015;
25. S.O. 2572 (E), dated the 14<sup>th</sup> September, 2015;
26. S.O. 141 (E), dated the 15<sup>th</sup> January, 2016;
27. S.O. 648 (E), dated the 3<sup>rd</sup> March, 2016;
28. S.O. 2269(E), dated the 1<sup>st</sup> July, 2016;
29. S.O. 2944(E), dated the 14<sup>th</sup> September, 2016;
30. S.O. 3518 (E), dated 23<sup>rd</sup> November 2016;
31. S.O. 3999 (E), dated the 9<sup>th</sup> December, 2016;
32. S.O. 4241(E), dated the 30<sup>th</sup> December, 2016;
33. S.O. 3611(E), dated the 25<sup>th</sup> July, 2018;
34. S.O. 3977 (E), dated the 14<sup>th</sup> August, 2018;
35. S.O. 5733 (E), dated the 14<sup>th</sup> November, 2018;
36. S.O. 5736 (E), dated the 15<sup>th</sup> November, 2018;
37. S.O. 5845(E), dated the 26<sup>th</sup> November, 2018;
38. S.O. 345(E), dated the 17<sup>th</sup> January, 2019;
39. S.O. 1960(E), dated the 13<sup>th</sup> June, 2019;
40. S.O. 236(E), dated the 16<sup>th</sup> January, 2020;
41. S.O. 751(E), dated the 17<sup>th</sup> February, 2020; and
42. S.O. 1223(E), dated the 27<sup>th</sup> March, 2020.



# भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 30 अगस्त, 2023

का.आ. 3840(अ).—केंद्रीय सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन तत्कालीन पर्यावरण एवं वन मंत्रालय में परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरणीय मंजूरी को आज्ञापक बनाने के लिए संख्यांक 1533 (अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात ईआईए अधिसूचना कहा गया) द्वारा एक अधिसूचना जारी की गई;

और, केंद्रीय सरकार ने, अन्य बातों के साथ, कतिपय परियोजनाओं के संबंध में पूर्व पर्यावरण मंजूरी की अपेक्षित कतिपय क्रियाकलापों में छूट देने के लिए अधिसूचना संख्या 1224(अ), तारीख 28 मार्च, 2020, द्वारा ईआईए अधिसूचना में परिशिष्ट-IX में संशोधन किया;

और, राष्ट्रीय हरित अधिकरण, नई दिल्ली की प्रधान न्यायपीठ ने नोबल एम पाइकाडा बनाम भारत संघ और अन्य के मामले में 2020 के मूल आवेदन संख्या 190 में अपने तारीख 28 अक्टूबर, 2020 के आदेश द्वारा उक्त अधिसूचना पर पुनः विचार करने के निर्देश पारित किया;

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986, (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा(2) के खंड (v), द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त नियम के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा को समाप्त करने के पश्चात, सार्वजनिक हित में, भारत सरकार की अधिसूचना संख्या का. आ.1533(अ), तारीख 14 सितम्बर, 2006 में निम्नलिखित संशोधन करती है: अर्थात्:-

उक्त अधिसूचना में, परिशिष्ट-IX में, क्रम संख्या 6 और 7 और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित क्रम संख्या और प्रविष्टियाँ रखी जाएंगी, अर्थात्:-

"6. सड़क, पाइपलाइन आदि जैसी रैखिक परियोजनाओं के लिए साधारण मिट्टी की निकासी, या सोर्सिंग या प्रयोग करना इस संबंध में समय-समय पर जारी मानक संचालन प्रक्रियाओं और पर्यावरणीय सुरक्षा उपायों के अनुपालन के अधीन होगा।

7. बांधों, तालाबों, मेड़ों, बैराजों, नदी और नहरों के अनुरक्षित और आपदा प्रबंधन के प्रयोजन के लिए तलमार्जन और गाद निकालना इस संबंध में समय-समय पर जारी मानक संचालन प्रक्रियाओं और पर्यावरणीय सुरक्षा उपायों के अनुपालन के अधीन होगा।

[फा.सं. 3-70/2020-आईए.III]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव,

**टिप्पण:** मूल अधिसूचना भारत के राजपत्र, असाधारण भाग- 2, खंड 3, उप-खंड (ii) संख्या का. आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई और अधिसूचना क्रमांक का. आ. 2226(अ), तारीख 18 मई, 2023 द्वारा अंतिम बार संशोधित किया गया।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 30th August, 2023

**S.O. 3840(E).**—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 issued a notification vide number S.O.1533 (E), dated the 14th September, 2006 (hereinafter referred to as the EIA Notification) for mandating prior environmental clearance for certain categories of projects;

AND WHEREAS, the Central Government, *inter alia*, amended Appendix-IX to the EIA Notification vide notification number S.O. 1224(E), dated the 28th March, 2020, to exempt certain activities from the requirement of prior environmental clearance in respect of certain projects;

AND WHEREAS, the National Green Tribunal, Principal Bench at New Delhi vide its order dated the 28<sup>th</sup> October, 2020 in Original Application No. 190 of 2020 in the matter of Noble M Paikada vs. Union of India & Ors. passed the directions for revisiting the said notification;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, hereby makes following further amendments in the notification of the Government of India number S.O 1533( E), dated the 14<sup>th</sup> September, 2006, namely:-

In the said notification, in Appendix-IX, for serial numbers 6 and 7 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

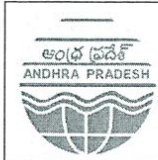
*"6. Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc. shall be subject to the compliance of standard operating procedures and environmental safeguards issued in this regard from time to time.*

*7. Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management shall be subject to the compliance of environmental safeguards issued in this regard from time to time."*

[F. No. 3-70/2020-IA.III]

DR. SUJIT KUMAR BAJPAYEE, Jt. Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary Part-II, Section 3, Sub-section (ii)vide, number S.O. 1533(E), dated the 14th September, 2006 and last amended vide the notification number S.O. 2226(E), dated the 18th May, 2023.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: TIRUPATI**  
 3<sup>rd</sup> Floor, PARYAVARAN BHAVAN, N.T.Road, TIRUPATI - 517501.  
 e-mail: [zotpt-see1@appcb.gov.in](mailto:zotpt-see1@appcb.gov.in)



**CONSENT TO ESTABLISH**

**Order No.TPT-111/APPCB/ZO-TPT/CTE/2024-399**

**Date: 30.09.2024**

<b>Sub:</b>	APPCB - ZONAL OFFICE: TIRUPATI - CTE - De-Siltation activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (Village), Kota (Mandal), Tirupati District, by the Executive Engineer, Water Resources Department, Nellore South Division, Gudur, Tirupati District - Consent to Establish (CTE) Order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981- Order- Issued- Reg.
<b>Ref:</b>	<ol style="list-style-type: none"> <li>1. CTE application received from the Executive Engineer, Water Resources Department, Nellore South Division, Gudur, Tirupati District, through APOCMMS at R.O, Tirupati on 16.09.2024</li> <li>2. The District Mines and Geology officer, Tirupati vide Letter No. 4472/Sand/2019, Dt. 18.09.2024 has paid fee of Rs. 3,44,222/- vide cheque No. 001164, dt. 17.09.2024 towards CTE &amp; CTO fee against the total production quantities i.e., 91,791 cum in all 03 De-Siltation proposals i.e. 91,791 cum (28,782 Cum, 27,309 Cum and 35,700 Cum).</li> <li>3. Regional Officer, Nellore inspection report dated: 19.09.2024.</li> </ol>

\*\*\*\*\*

- 1) In the reference 1<sup>st</sup> cited, the Executive Engineer, Water Resources Department, Nellore South Division, Gudur, Tirupati District, has submitted an application to the Board seeking Consent To Establish (CTE) to carry out De-Siltation activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (Village), Kota (Mandal), Tirupati District, with following proposed capacity as mentioned below, with a proposed project cost of Rs.15.00 Lakhs (Rupees Fifteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation activity at Upstream of Swarnamukhi Barrage Near Gudali (Village), Kota (Mandal), Tirupati District	2.30 Ha	35,700 CUM

- 2) As per the application, the above activity is to be carried out at De-Siltation activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (Village), Kota (Mandal), Tirupati District, by the Executive Engineer, Water Resources Department, Nellore South Division, Gudur, Tirupati District.

- 3) The co-ordinates of the De-Siltation proposal location are mentioned below:

S. No.	North Latitudes	East Longitudes
1	14°0'27.6876" N	80°0'29.4372" E
2	14°0'34.1568" N	80°0'35.1432" E
3	14°0'31.6368" N	80°0'37.2132" E
4	14°0'26.0784" N	80°0'32.0832" E

- 4) The above site was inspected by the Environmental Engineer, Regional Office, Tirupati on 18.09.2024 and found that it is surrounded by:

North : River Swarnamukhi      East : River Swarnamukhi  
South : River Swarnamukhi      West : River Swarnamukhi

- 5) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues CONSENT TO ESTABLISH (CTE) to your De-Siltation project under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- 6) This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- 7) This Consent Order issued is subject to the conditions mentioned in the annexure.
- 8) This order is valid for a period of 1.0 year from the date of issue.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER(I/c)  
ZONAL OFFICE: TIRUPATI

To  
Executive Engineer,  
Water Resources Department,  
Nellore South Division,  
Gudur, Tirupati District.

Copy to

- 1) The Environmental Engineer, Zonal Office, Tirupati for record purpose.
- 2) The Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance.

#### SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office: Tirupati once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.

3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.
7. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

#### **SCHEDULE - B**

1. The Water Resources Department shall not carry-out any activity without obtaining Consent To Operate (CTO) from A.P. Pollution Control Board.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand/sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F.No:3-70/2020-IA [141127] dt.21.08.2023;12.07.2023 and 08.08.2022.
5. The Water Resources Department shall scrupulously follow the Environment Management Plan (EMP), submitted to the APPCB at the time of Consent To Establish (CTE) application.
6. The source of water is through Borewell/river and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	Quantity
1	Domestic	0.3 KLD
	<b>Total</b>	<b>0.3 KLD</b>

7. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)	Mode of disposal
1.	Domestic	0.1 KLD	Septic tank followed by soak pit
	<b>Total</b>	<b>0.1 KLD</b>	

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity - SO<sub>2</sub> - 80 µg/m<sup>3</sup>, NO<sub>x</sub> - 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> - 60µg/m<sup>3</sup>, PM<sub>10</sub> - 100µg/m<sup>3</sup>

Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).

11. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.
12. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
13. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
14. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
15. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
16. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
17. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

18. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
19. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

  
30/09/20  
JOINT CHIEF ENVIRONMENTAL ENGINEER(I/c)  
ZONAL OFFICE: TIRUPATI

To  
Executive Engineer,  
Water Resources Department,  
Nellore South Division,  
Gudur, Tirupati District.

Copy to

- 1) The Environmental Engineer, Zonal Office, Tirupati for record purpose.
- 2) The Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance.



**A.P. POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: TIRUPATI**  
 3<sup>rd</sup> Floor, PARYAVARAN BHAVAN, N.T.Road,  
 TIRUPATI – 517 502.  
 e-mail: zotpt-see1@appcb.gov.in



### CONSENT TO OPERATE

#### **Consent Order No:TPT-111/APPCB/ZO-TPT/CTO/2024 Dt: 01-11-2025**

Sub:- APPCB–ZO-TPT – CTO – **De-Siltation Activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (V), Kota (M), Tirupati District** – Consent to Operate (CTO) Order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention S Control of Pollution) Act, 1981 - **issued** – Reg.

- Ref:-
1. CTE Order No: TPT-111/APPCB/ZO-TPT/CTE/2024-399, Dt. 30.09.2024.
  2. CTO Order No: TPT-111/APPCB/ZO-TPT/CTO/2024-403, Dt. 07.10.2024 valid up to 31.08.2025.
  3. CTO application received through APOCMMS at R.O, Tirupati on 18.10.2025.
  4. RO: Tirupati inspection report dated 24.10.2025.
  5. The Consent Management (CTO) Committee meeting held on 30.10.2025 at APPCB, Zonal Office, Tirupati.

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1. The Executive Engineer, Water Resources Department, Tirupati District has submitted CTO application at RO, Tirupati on 18.10.2025 through APOCMMS seeking Consent to Operate (CTO) of the Board for disposal of De-Siltation Activity to be carried at Upstream of Swarnamukhi Barrage Near Gudali (V), Kota (M), Tirupati District – 35,700 Cum. The project cost is Rs.25.0 Lakhs.
2. As per the application, the above disposal site located at Sy.No..409, on the Upstream of Swarnamukhi Barrage Near Gudali (V), Kota (M), Tirupati District for disposal of de-siltation activity in an area of 2.0 acres..
3. The E.E, Regional Office, Tirupati submitted CTO verification report dt:24.10.2025 De-Siltation Activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (V), Kota (M), Tirupati District.
4. The application was placed before the Consent Management (CTO) committee meeting held on 30.10.2025. The Committee noted that: (i) The proposal i.e. De-Siltation Activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (V), Kota (M), Tirupati District, by the Water Resources Department, GoAP. (ii) As per the MoEF&CC, GoI, OM dated.12.07.2023, dredging and desilting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management are exempted from obtaining of Environmental clearance subject to the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi. (iii) The Board issued CTE on 30.09.2024 for the De-Siltation Activity (2.30 Ha) at

Upstream of Swarnamukhi Barrage Near Gudali (V), Kota (M), Tirupati District. Subsequently, the Board issued CTO to the activity on 07.10.2024 for a period upto 31.08.2025 for 35,700 Cum in an extent of 2.30 Ha. (iv) Now, The EE, Water Resource Department applied for renewal of CTO for De-Siltation Activity (2.30 Ha) at Upstream of Swarnamukhi Barrage by paying CTO fee of Rs. 200/- through APOCMMS online receipt No. 907532439, dt.18.10.2025 towards consent fee and The Water Resources Department (WRD) has paid fee of Rs. 1,35,000/- through Non operate account No. 00000052089645010, vide NEFT HDFCH00513519043, Dt. 30.09.2025 towards CTO fee for a period of ONE year i.e., up to 31.08.2026 (for three reaches). The Water Resource Department requested the Board to issue CTO renewal to De-silting of silted-up sand ay upstream of Swarnamukhi barrage near Gudali (V), Kota (M), Tirupati District to the tune of 35,700 Cum over an extent of 2.30Ha. .

5. The Board, after careful scrutiny of the application and verification report of Regional Office, Tirupati and recommendations of the CTO committee, hereby issues CONSENT TO Operate (CTO) of the Board to the stock yard in an area of 2.0 acres at Sy.No.409, Gudali(V), Kota(M), Tirupati District to stock the De-Siltation Activity (2.30 Ha) at Upstream of Swarnamukhi Barrage Near Gudali (V), Kota (M), Tirupati District, under section 25 of Water (Prevention & Control of Pollution) Act,1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under.
6. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
7. This Consent Order issued is subject to the conditions mentioned in the annexure.
8. **This order is valid for a period upto 31.08.2026.**

**S.SHANKAR NAIK**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**  
**ZONAL OFFICE: TIRUPATI**

**To**  
**The Executive Engineer,**  
**Water Resources Department,**  
**Nellore South Division, Gudur, Tirupati District.**  
**e-mail: eensdvngdr@gmail.com**

Copy to the Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore for information and to ensure compliance.

**SCHEDULE – A**

- 1 Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2 The proponent shall obtain Consents to Operate (CTO) from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 3 Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 4 The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
- 5 The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 6 Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE – B****Special Conditions:**

- 1 **The Water Resources Department mentioned in the EMP that they will carryout to stock in an area of 2.0 acres at Sy.No.409, at upstream of Swarnamukhi Barrage Near Gudali (V), Kota (M), Tirupati District on the river bund due to de-silting activity of Swarnamukhi River and the estimated quantity is to be 35,700 Cum.**
- 2 **The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for sediment Management issued by the Ministry of Jal Shakthi**
- 3 **The Water Resources Department shall comply with the order issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting of sand / sediment from water bodies.**
- 4 **The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No.F.No.3-70/2020-IA [141127] dt:21.08.2023; 12.07.2023 and 08.08.2022.**
- 5 **The Water Resource Department shall scrupulously follow the EMP, submitted to the APPCB.**
- 6 The source of water is through Borewell/river and the maximum permitted water consumption shall not exceed the following quantities

SI.No.	Purpose	Quantity
1	Domestic purpose	0.3 KLD
	<b>Total (Fresh)</b>	<b>0.3 KLD</b>

- 7 The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total	Mode of disposal
1.	Domestic	0.1 KLD	Septic tank followed by soak pit

- 8 The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular

- operational phase of the project.
- 9 The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
  - 10 The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during night time
  - 11 The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub>– 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>,PM<sub>10</sub>–100µg/m<sup>3</sup>,  
**Noise levels:** Day time (6AMto10PM)-75dB(A)  
Night time(10PMto6AM)-70dB(A)
  - 12 The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions  
The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
  - 13 The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP
  - 14 The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
  - 15 The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
  - 16 The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month
  - 17 The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
  - 18 Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
  - 19 The order is issued without prejudice to the rights and contentions of this Board in any court of law.
  - 20 The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection

**S.SHANKAR NAIK**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**  
**ZONAL OFFICE: TIRUPATI**

**To**  
**The Executive Engineer,**  
**Water Resources Department,**  
**Nellore South Division, Gudur, Tirupati District.**  
**e-mail: eensdvngdr@gmail.com**

	<p align="center"><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b>  <b>REGIONAL OFFICE :: NELLORE.</b></p> <p>PLOT.NO.1, PRASANTHI NAGAR, NEAR NELLORE CLUB, NELLORE - 524004.  Phone No: 0861-2329730 e-mail: <a href="mailto:ronlr-ee1@appcb.gov.in">ronlr-ee1@appcb.gov.in</a></p>	
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**Lr. No.OA 262 of 2025/PCB/RO/NLR/2026**

**Date: 11.04.2026**

To  
The Divisional Mines & Geology Officer,  
Mines & Geology Department,  
Gudur, SPSR Nellore district.

Sir,

**Sub:-** APPCB - RO, Nellore - An O.A.No.262 of 2025 filed before the Hon'ble National Green Tribunal (NGT),SZ, Chennai by Sri Kondlapudi Srikanth Reddy, S/o. Venugopal Reddy, resident of Gunupadu, Gunupadu Post, Tirupati district and 7 others against De-Siltation Activity over an area of 2.30 Ha at upstream of Swarnamukhi Barrage near Gudali Village, Kota Mandal, SPSR Nellore District ( Erstwhile Tirupati district) - Action Requested- Reg.

**Ref :-** An O.A.No.262 of 2025 filed before the Hon'ble National Green Tribunal (NGT), SZ, Chennai by Sri Kondlapudi Srikanth Reddy, S/o. Venugopal Reddy, resident of Gunupadu, Gunupadu Post, Tirupati district and 7 others received by the APPCB.

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In this connection, the Board officials inspected the area on 11.04.2026 and observed the following:

1. No mining activity was carried out during inspection.
2. The excavated area was filled with seepage water.
3. The excavated sand was stocked on either side of the haul roads.

In view of the above, it is requested to ascertain the quantity of sand de-silted and to take necessary action on the de-siltation activity.

Yours faithfully,

Encl: A/a

*Nawudu A. S. R.*  
11/04/2026

**SEE & ENVIRONMENTAL ENGINEER (FAC)**

	<p align="center"><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b>  <b>REGIONAL OFFICE :: NELLORE.</b></p> <p>PLOT.NO.1, PRASANTHI NAGAR, NEAR NELLORE CLUB, NELLORE - 524004.  Phone No: 0861-2329730 e-mail: <a href="mailto:ronlr-ee1@appcb.gov.in">ronlr-ee1@appcb.gov.in</a></p>	
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**Lr. No.OA 262 of 2025/PCB/RO/NLR/2026**

**Date: 11.04.2026**

To  
The Executive Engineer,  
Water Resource Department,  
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Gudur, SPSR Nellore district.

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11/04/2026

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